

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No. 167/2011

**Date of decision: 30.05.2011**

**Hon'ble Dr. K.B. Suresh, Judicial Member.**

Chandra Bhushan Singh s/o Shri Siya Ram Singh, aged about 53 years, R/o Old Loko Colony, Quarter No. S-15/B, Jodhpur. The applicant is presently working as Khalasi, Ticket No. 17 in the Office of Dy. Chief Material Manager, North-Western Railway, Jodhpur.

: Applicant.  
Rep. By Mr. D.S. Sodha, Counsel for the applicant.

**Versus**

1. The Union of India through the General Manager, North-Western Railway, Head Quarter Office, Jaipur.
2. The Divisional Personnel Officer, North Western Railway, Jodhpur.
3. The Deputy Chief Material Manager, North Western Railway, Jodhpur.

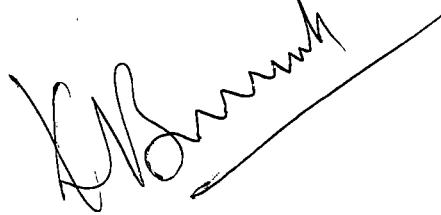
: Respondents.

**ORDER**

**Per Dr. K.B. Suresh, Judicial Member.**

Heard Sh. D.S. Sodha, learned counsel for the applicant.

2. It would appear that applicant had sought for assignment of correct seniority, correct fixation of pay, payment of interest, since 24.02.1993, stepping up of pay with reference to his junior, promotion to the next higher grade from the date on which his junior is promoted and other due benefits. It would appear that the matter is being held up as the respondents



claimed that his casual labour appointment was obtained through misrepresentation. But, since in DB (Civil) Special Appeal No. 486/1999 the Hon'ble High Court of Rajasthan has already considered this issue and had dismissed the cause put up by the Railways this aspect will not arise for consideration again in any forum. If this alone is an issue for non-grant of relief sought for by the applicant then the respondents shall without fail, grant relief to him within 2 months next. In any case, if other matters are also involved the applicant be granted an opportunity of being heard and within 4 months next the respondents shall pass a speaking order and issue copy thereof to the applicant.

3. The O.A. is allowed to the limited extent as stated above. No order as to costs.

  
[DR. K.B. SURESH]  
Judicial Member

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